BEFORE
HON'BLE MR. JUSTICE S.R. SEN
BA. No. 35 of 2014

28.08.2014

Heard Mr. N.M. Mansuri, learned counsel for the petitioner.

Bail application will be considered only after perusal of the C.D. Call for the C.D.

Issue notice to the respondent.

Since the learned State counsel, Mr. R. Gurung appeared for and on behalf of the State; no formal notice is called for.

List this matter after a week.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRL.M.C. No. 12 of 2014

28.08.2014

List this Misc. Case along with ***CRL.PETN. No. 22 of 2014*** after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRL.PETN. No. 22 of 2014

28.08.2014

Heard Mr. O.D.V. Ladia, learned Sr. counsel for the petitioner assisted by Mr. A.P. Vaswani, learned counsel.

Issue notice to the respondents to show cause as to why this instant petition should not be considered or any other order should not be passed as found deemed fit and proper by this court.

Since the learned State counsel, Mr. R. Gurung is present for and on behalf of respondents' No. 1 and 2 and accepted the notice, no formal notice is called for.

However, petitioners' counsel to take necessary steps to serve the notice upon the other private respondents within 3(three) days.

Notice is made returnable within 2(two) weeks.

In the meantime, Registry is also directed to call for the Lower Court case record bearing G.R. Case No. 170 of 2014 U/S 418 IPC.

List this matter accordingly after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 20 of 2014

28.08.2014

Heard Mr. P. Nongbri, learned counsel for the petitioners.

List this matter before any other Bench without me i.e. (Hon'ble Mr. Justice, S.R. Sen, J).

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
W.P. (CRL) No. 11 of 2014

28.08.2014

At the request of the learned State counsel, Mr. R. Gurung, list this matter on Tuesday i.e. ***02.09.2014***.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 232 of 2014

28.08.2014

Heard Mr. Ranbir Kumar, the learned petitioner in person.

Also heard Mr. H.L. Shangreiso, learned counsel for the respondents.

The petitioner submits that he has filed the rejoinder affidavit and has served the copy to the respondents' counsel.

Since the pleading is complete, list this matter after 2(two) weeks' for hearing.

JUDGE

D. Nary